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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*

C.A. 737/97.

Dt. of Decision : 23-07-97.

G.Rangaiah

.. Applicant.

Vs

1. The Union of India, rep. by its Secretary, Min. of Labour, DGE&T, Shram Shakti Bhavan, New Delhi.
2. The Director General/Joint Secretary, to Govt. of India, DGE&T, Min. of Labour, Shram Shakti Bhavan, New Delhi.
3. The Deputy Secretary to Govt. of India, DGE&T, Min. of Labour, ~ Shram Shakti Bhavan, New Delhi.
4. The Director, Advanced Training Institute, Vidyanagar, Hyderabad.
5. The Secretary, Dept. of Personnel & Training, Govt. of India, New Delhi.

.. Respondents.

Counsel for the applicant : Mr. P.B.Vijaya Kumar

Counsel for the respondents : Mr.V.Phimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)



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ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Heard Mr.P.B.Vijaya Kumar, learned counsel for the applicant and Mr.V.Bhimanna, learned counsel for the respondents.

2. The applicant herein was initially appointed as Stenographer Gr-D on 29-10-1976 in the scale of pay of Rs.330-560/- (pre-revised) in the office of the Director, Advanced Training Institute for Electronics and Process Instrumentation, Ramantapur, Hyderabad. The applicant was promoted as Stenographer Gr-II on 16-01-1984 in the scale of pay of Rs.425-700/-/Rs.1400-2300/-. It is his case that pursuant to the recommendation of the 4th Pay Commission, the scale of pay of Stenographer Gr-II was revised to Rs.1400-2300/- whereas the pay scale of Stenographer Gr-C of Central Secretariat was revised to Rs.1400-2600/-. He has relied upon the decision of the Principal Bench of this Tribunal in V.R.Panchal and Ors. Vs. Union of India, reported in (1996) 34 ATC, 544.

3. He has filed this OA to declare that the applicant is entitled to scale of pay of Rs.1640-2900/- w.e.f., 1-1-86 notionally and w.e.f., one year prior to the date of filing for monetary benefits in terms of the above said decision and declare in that the impugned proceedings No.32014/1/96-TA-I dt. 29-2-96 (Annexure-III) of the 2nd respondent is illegal, arbitrary and to direct the ~~respondent~~ extension of the same with interest.

4. The learned counsel for the respondents submitted that the applicant has not followed normal grievance redressal machinery before approaching this Tribunal. He further submitted that the applicant could have approached the authorities concerned for redressal of his grievance in granting him to the same relief as given in V.R.Panchal's case. Hence, he contend that the applicant may now be asked to submit his representation to the concerned.

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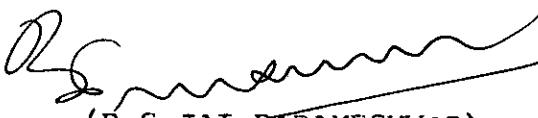
5. The learned counsel for the applicant submitted that he did represent his case but the reply was vague and no reasons were given for rejection of the relief asked for in this representation. He further submitted that in the case of another similarly situated employee ~~who~~ had submitted a representation. That representation was disposed of by order No.DGEY.A.11014/1/96.TAI dated 9-2-97 (Annexure-IV) rejecting her case on the ground that ~~she~~ <sup>was</sup> not one of the petitioners in the case referred to above. Hence, the learned counsel for the applicant submits that he will gain nothing by filing a representation. We see reasons in the submission of the learned counsel for the applicant.

6. In view of the above, the following direction is given:-

The case of the applicant should be compared with that of the applicant in the reported case of Mr.V.R.Panchal's case and if he ~~is~~ fulfills all the condition as adverted in that case, then the applicant should also be given the relief as was given in that reported case.

7. Time for compliance is four months from the date of receipt of a copy of this order.

8. With the above direction the OA is disposed of at the admission stage itself. No costs.

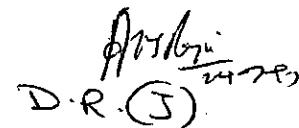
  
(B.S.JAI-PARAMESHWAR)  
MEMBER(JUDL.)

23/7/97

Dated : The 23rd July, 1997.  
(Dictated in the Open Court)

spr

  
(R. RANGARAJAN)  
MEMBER(ADMN.)

  
D.R.(J)

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Copy to:

1. The Secretary, Min. of Labour, DGE & T, Shram Shakthi Bhavan, New Delhi.
2. The Director General/Joint Secretary to Govt. of India, DGE & T, Min. of Labour, Shram Shakthi Bhavan, New Delhi.
3. The Dy. Secretary to Govt. of India, DGE&T, Min. of Labour, Shram Shakthi Bhavan, New Delhi.
4. The Director, Advanced Training Institute, Vidyavihar, Hyderabad.
5. The ~~Secretary~~ Secretary, Dept. of Personnel & Training, Govt. of India, New Delhi.
6. One copy to Mr.P.B.Vijaya Kumar, Advocate, CAT, Hyderabad.
7. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT, Hyderabad.
8. One copy to D.R(A),CAT, Hyderabad.
9. One duplicate copy.

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22/7/82  
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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED, 23/7/82

ORDER/JUDGEMENT

M.A./P.A/C.A.NO.

in

D.A. NO. 737/82

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक अद्विकरण  
Central Administrative Tribunal

RECEIPT/DESPATCH

26 JUL 1982

हैदराबाद आयोग  
HYDERABAD OFFICE